

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**C.P. No.188 OF 2002  
M.A. No.1882 OF 2002  
IN  
O.A. No.445 OF 2000**

**New Delhi, this the 29<sup>th</sup> day of August 2002**

**HON'BLE SHRI M.P. SINGH, MEMBER (A)  
HON'BLE SHRI SHANKER RAJU, MEMBER (J)**

Smt. Shakuntala Devi, W/o Shri Daya Chand,  
R/o 22/42, 2 MCD Flats, Sector-2,  
Rohini, New Delhi  
(None for the petitioner)

.....Petitioner

**VERSUS**

1. Shri Uday Sahai, DDG,  
Dte. General of All India Radio,  
Akashvani Bhavan, Parliament Street,  
New Delhi-110001.
2. Shri Ghan Shyam,  
Chief Engineer (North Zone)  
Akashvani & Doordarshan,  
Jamnagar House,  
Shahjahan Road,  
New Delhi.  
(By Advocate : Shri A.K. Bhardwaj)

....Respondents

**ORDER (ORAL)**

**Hon'ble Shri Shanker Raju, Member (J):**

Heard Shri A.K. Bhardwaj, learned counsel for respondents.

2. In view of the decision of the Hon'ble High Court in C.M.P. No.8628/2001 in C.W.P. No.5091/2002 passed on 26.8.2002 staying the operation of the orders passed by this Tribunal on 12.2.2001 in OA No.445/2000 and in CP No.328/2001 dated 18.9.2001, the order dated 21.8.2002 passed in C.P. 188/2002 to the extent of personal appearance is recalled.

(2)

3. In view of the aforesaid order of the High Court, CP188/2002 is disposed of, leaving it open to the petitioner to proceed in the matter, if any grievance still survives, in accordance with law, if so advised. Notices issued to the alleged contemnors are discharged. MA 1882/2002 is accordingly disposed of.

*S. Raju*  
(Shanker Raju)  
Member (J)

*MPS*  
(M.P. Singh)  
Member (A)

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